

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1100
TO BE ANSWERED ON 17.12.2018**

LABOUR LAWS

**1100. KUMARI SHOBHA KARANDLAJE:
SHRI PRATHAP SIMHA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the second National Commission on Labour has recommended for a broad grouping of the existing Labour Laws;**
- (b) if so, the details thereof;**
- (c) the details regarding steps being contemplated/taken by the Government to simplify, amalgamate and rationalize the relevant provisions of the existing central labour laws; and**
- (d) whether the Government proposes to bring the fragmented social security schemes under a single umbrella, if so, the details thereof?**

ANSWER

**MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security and Welfare; and Occupation Safety, Health and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Out of these, the Labour Code on Wages has been introduced in Lok Sabha on 10.08.2017 and subsequently, referred to the Parliamentary Standing Committee on Labour. The rest of the Codes are at pre-legislative stage.
